

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) No. 180 of 2020

In the matter of:

T. Shanmugapriya **....Appellant**

Vs.

Embassy Travel & Tours Pvt. Ltd. **....Respondent**

Present

For Appellant: Mr. A. Jaishankar & Mr. Dev Eshwaar, Advocates.

**For Respondent: Mr. Kaushik. N. Sharma, Mr. Ramalingam &
Mr. Sudhanshu Suman, For R-1 & 2.
Mr. Krishna Ravindran, For R-3.**

With

Company Appeal (AT) No. 181 of 2020

In the matter of:

T. Shanmugapriya **....Appellant**

Vs.

Skylift Cargo Pvt. Ltd. **....Respondent**

Present

For Appellant: Mr. A. Jaishankar & Mr. Dev Eshwaar, Advocates.

**For Respondent: Mr. Kaushik. N. Sharma, Mr. Ramalingam &
Mr. Sudhanshu Suman, For R-1 & 2.
Mr. Krishna Ravindran, For R-3.**

ORDER
(Virtual Mode)

12.02.2021: Learned Counsel for the Appellant submits that he could not file the Rejoinder due to some technical problem. He may be permitted to file the same before the Registry in physical form.

He is allowed to do so. Counsel for Appellant may serve the advance copy of the same to the opponent Counsel.

Let the matter be fixed for '**Hearing**' on **8th March, 2021**.

[Justice Jarat Kumar Jain]
Member (Judicial)

[Mr. Kanthi Narahari]
Member (Technical)

Sim/Kam